

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO.181 OF 2010

Thursday, this the 22nd day of September, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Girish Kumar A
Senior Goods Guard
Office of the Station Manager
Southern Railway, Quilon
Permanent address.. Pathravilakathu
TC.6/2067, SLRV-53
Thiruvananthapuram - 13 ... Applicant

(By Advocate Mr. TCG Swamy)

versus

1. Union of India represented by the General Manager
Southern Railway, Headquarters Office
Park Town PO, Chennai – 3
2. The Divisional Railway Manager
Southern Railway
Trivandrum Division
Trivandrum
3. The Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division
Trivandrum
4. The Senior Divisional Operations Manager
Southern Railway
Trivandrum Division
Trivandrum
5. Shri P.L.Ashok Kumar
Assistant Operations Manager
Southern Railway
Trivandrum Division
Trivandrum ... Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil (R1-5))

The application having been heard on 22.09.2011, the Tribunal on the same day delivered the following:

JM

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant seeks the following prayers in the OA.

- (i) *Call for the records leading to the issue of para III of Annexure A-1 and quash the same to the extent it relates to the applicant.*
- (ii) *Call for the records leading to the issue of Annexure A-2 and quash the same.*
- (iii) *Direct the respondents to consider the applicant afresh for promotion to the post of Passenger Guard ignoring Annexure A-6 Annual Performance Appraisal Report for the period ending 31.03.2009 and direct further to grant the applicant all the consequential benefits of promotion as Passenger Guard on par with those who are included in Annexure A-1.*

2. When the case came up for consideration today, Mr.TCG Swamy, the learned counsel for applicant fairly submitted that the reliefs sought for by the applicant has since been granted by giving him promotion as Passenger Guard. If that be so, there is no lis for any adjudication. Therefore, the OA has become infructuous and the same is **dismissed**. No costs.

Dated, the 22nd September, 2011.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER